

Insurance (ESI) Corporation during its 175th meeting of ESI Corporation held on 18.09.2018.

ESI dispensaries in Kerala

1088. SHRI K.K. RAGESH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether final giving operational nod for the sanctioned ESI dispensaries in Kerala is still under consideration;
- (b) if so, the reasons for not giving operational nod for the sanctioned ESI dispensaries;
- (c) the status of giving operational nod for such dispensaries; and
- (d) the details of the dispensaries which are awaiting operational nod?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) As per prevailing procedure, once sanction is granted by Employees' State Insurance Corporation (ESIC) for starting dispensary in any State, concerned State Government is required to operationalise such dispensaries. There is no need for any further operational nod from ESIC.

Draft wage code

1089. SHRI SANJAY RAUT: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the labour Ministry has suggested nine-hour regular working day in its draft wage code as against eight hours now but stayed away from fixing a national minimum wage;
- (b) if so, the details thereof;
- (c) whether Government have made any consultation with all stakeholders of employees regarding nine-hour working regular working day and fixing a national minimum wage; and
- (d) if so, details in this regard?